

Work Allocation to Scientists

6576. SHRI SHARAD YADAV; Will the PRIME MINISTER be pleased to state:

(a) whether scientific officers in the Department of Science and Technology are allotted the work according to their areas of Specialisations;

(b) if not, whether the Government are aware that proper placement of officers is essential to utilise their talent;

(c) if so, whether the Government propose to allocate the work to various officers as per their specialisation; and

(d) if so, the details of changes proposed to be made in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (d). The scientific officers in the Department of Science and Technology are recruited taking into consideration the specialised needs of the Department. Such Officers are promoted *in-situ* in accordance with the flexible complementing Scheme. By and large, they continue to work in the areas of their specialisation. It is also to be noted that it is in the nature of Science and Technology disciplines that they undergo rapid changes even over a short period. It is essential for Scientific Officers to contribute to multi-disciplinary work. The Government also reviews from time to time the utilisation of the scientists and makes changes, wherever necessary.

Requisition of Immovable Property

6577. SHRI MOHAN SINGH: Will the

Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Union Government propose to release any built up properties requisitioned under the Requisitioning and Acquisition of Immovable Property Act and its Amendment Act, 1970 on or before the expiry of a period of 15 years from such requisition.

(b) if so, the details thereof;

(c) whether the Union Government propose to ask the Delhi Administration and the Municipal Corporation of Delhi (MCD) to derequisition and vacate such properties;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Yes, Sir, by an amendment made in 1980 (35 of 1990) in the Requisitioning and Acquisition of Immovable Property Act, 1952, a provision was made that any property could be held in requisition for a maximum period of 15 years. However, some properties which were with Min. of Defense erstwhile Ministry of Works and Housing and Delhi Admn. etc. were still required for public use even after the expiry of this date. Therefore, by an Ordinance in 1985 (2 of 85) this period for which property could be requisitioned was raised by 2 years. Subsequently, this Ordinance was replaced by an Amendment Act, 1985.

(c) to (e). While the Govt. has not issued individual orders for release of requisitioned property, it is upto the concerned requisitioning agency to take action as per the existing provisions of the Act.

[*Translation*]

Grants to Khadi and Gramodyog Board Gujarat

6578. SHRI DILEEPBHAI SANGHANI: Will the PRIME MINISTER be pleased to state:

(a) the details of the grants provided by the Union Government to the Khadi and Gramodyog Board, Gujarat during the last three years;

(b) whether the Union Government propose to increase the said grant during 1992-93; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PRO. P.J. KURIEN): (a) Union Government is extending financial assistance to Khadi and Village Industries Commission (KVIC) by way of grants and loans to promote Khadi and Village Industries under its purview in all States including Gujarat, Out of the funds received from the Union Government ; KVIC disbursed the following grants to Gujarat State, Khadi and Village Industries Board during the last three years:

Grants disbursed (Rs. in lakhs)

	<i>Khadi</i>	<i>Village Industries</i>
1988-91	22.91	10.19
1989-90	54.20	35.57
1990-91	52.26	11.14

(b) and (c). KVIC will be informed about the extent of Central Government's budgetary support after the demands for grants of this Ministry of are passed by the Parliament. Thereafter KVIC finalises the State-wise allocation in due course of time after detailed budget discussions with its directly aided institutions and different State KVI Boards.

Free Hold System

6579. SHRI ARVIND NETAM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the allottees of DDA flats/houses in Delhi are likely to get benefit of the free hold scheme by depositing the required amount; and

(b) if so, the details thereof?